

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD

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O.A.No. 1006 of 1990

Dt. of Decision: 11-12-1990

Between:-

N.Chand Basha .. Applicant

and

1. The Station Engineer, H.P.T.
Doordarshan Kendra, Anantapur.
2. The District Employment Officer,
Anantapur, Anantapur District.

.. Respondents

Appearance:

For the Applicant : Shri A.Bhaskara Chary, Advocate.

For the Respondents : Shri Naram Bhaskar Rao, Addl.CGSC.

CORAM:

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HONOURABLE SHRI D.SURYA RAO, MEMBER (JUDICIAL).

(ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE VICE-)
CHAIRMAN, SHRI B.N.JAYASIMHA.

1. The applicant herein was appointed as Casual Driver in the office of the 1st respondent in the month of Feb., 1990 and he has been working continuously eversince. He contends that 2 regular posts of Drivers have been sanctioned in the 1st respondent's office and in order to fill up these posts, the 1st respondent sent a requisition to the 2nd respondent to sponsor the names of candidates and the 2nd respondent has sent the list of candidates to the 1st respondent.

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2. The applicant states that he has registered his name in the Employment Exchange with registration No.513/81, dated 5.5.1981 and the same is on the live register till the date duly renewed from time to time. Even though he has got seniority on the rolls of the Employment Exchange, his name has not been sponsored by the 2nd respondent. It is further alleged that the 2nd respondent has sponsored the names of candidates, who have enrolled subsequent to the applicant, e.g. one K.Satyanarayana with registration No.1348 of 1984, without sponsoring the name of the applicant. He contends that his name should also be sponsored since his juniors have been sponsored. He has, therefore, prayed for a direction to the 1st respondent to consider his name for regularising his services against the regular post of Driver or to direct the 1st respondent to interview the applicant and consider the case of the applicant for appointment in the post of Driver available in the office of the 1st respondent alongwith other candidates sponsored by the 2nd respondent in the interview to be held on 20-12-1990.

3. We have heard Shri A.Bhaskara Chary, learned Counsel for the applicant, and Shri Naram Bhaskar Rao, learned Additional Central Govt. Standing Counsel for respondents, who takes notice at the admission stage on our advice.

4. The learned Counsel for the applicant, Shri A.Bhaskara Chary, states that he does not press the application in so far as the relief of regularisation of services of the applicant as Driver is concerned. He has limited his relief to seek a direction to the 1st respondent to consider the applicant for appointment alongwith others sponsored by the 2nd respondent to be interviewed on 20-12-1990.

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5. Having heard the learned Counsel for the applicant learned and the Standing Counsel on behalf of the respondents, this application is disposed of at the admission stage itself as follows:-

As the applicant has registered his name in the year 1981 and persons who were registered in 1984 have been sponsored by the 2nd respondent, we find that the applicant has a right to be considered alongwith others sponsored by the 2nd respondent Employment Exchange. In the result the application is disposed of with a direction to the 1st respondent to consider the case of the applicant alongwith those who were sponsored by the 2nd respondent for the interview to be held on 20-12-1990 or on a later date as may be fixed by the 1st respondent, for regular appointment to the post of Driver. There is no order as to costs.

(Dictated in Open Court)

B.N.Jayasimha
(B.N.JAYASIMHA)

VICE-CHAIRMAN

D.Surya Rao
(D.SURYA RAO)
MEMBER (JUDICIAL)

Date: 11-12-1990

Deputy Registrar (Judicial)
Deputy Registrar (Judicial)

To

1. The Station Engineer, H.P.T.
Doordarshan Kendra, Anantapur.
2. The District Employment Officer, Anantapur, Anantapur Dist.
3. One copy to Mr.A.Bhaskara Chary, Advocate, 1-8-44/1, 1st Floor,
[redacted] Hotel Gulshan, Chikkadapalli Main Road, Hyd.
4. One copy to Mr.N.Bhaskar Rao, Addl.CGSC. CAT.Hyd.Bench.
5. One spare copy.

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CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH ATHYDERABAD.

THE HON'BLE MR.B.N.JAYASIMHA : V.C.
AND

THE HON'BLE MR.D.SURYA RAO : M(J)

AND

THE HON'BLE MR.J.NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR.R.BALASUBRAMANIANLM(A)

DATE: 21-9 11-12-90

ORDER / JUDGEMENT:

M.A. / R.A. / C.A / NO.

in

T.A. No.

W.P. No.

O.A. No.

1006 / 90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered/Rejected.

No order as to costs.

